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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 502/2023

HCL TECHNOLOGIES LIMITED

..... Plaintiff

Through: Mr. Shantanu Sahay and Ms.

Imon Roy, Advs.

versus

MR SANJAI RANGANATHAN

..... Defendant

Through: Ms. Aakashi Lodha, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

ORDER 18.12.2023

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IA 25326/2023

- **1.** Issue notice. Notice is accepted on behalf of the defendant by Ms. Aakashi Lodha.
- 2. Reply, if any, be filed within four weeks with advance copy to learned counsel for the plaintiff, who may file rejoinder thereto, if any, before the next date of hearing.
- **3.** Re-notify on the date already fixed i.e. 5 February 2024.

C. HARI SHANKAR, J.

DECEMBER 18, 2023

dsn

Click here to check corrigendum, if any